THE SUGAR CESS (AMENDMENT) ACT, 2015

NO. 9 OF 2016

[8th January, 2016.]

An Act further to amend the Sugar Cess Act, 1982.

Be it enacted by Parliament in the Sixty-sixth Year of the Republic of India as follows:

1. (1) This Act may be called the Sugar Cess (Amendment) Act, 2015.

2. In the Sugar Cess Act, 1982, in section 3, in sub-section (1), for the words “twenty-five rupees”, the words “two hundred rupees” shall be substituted.

DR. G. NARAYANA RAJU,
Secretary to the Govt. of India.
CORRIGENDA

In the Juvenile Justice (Care and Protection of Children) Act, 2015 (2 of 2016), as published in a Gazette of India, Extraordinary, Part II, Section 1, issue No. 2, dated the 1st January, 2016,—

(a) at page 13, line 20, for “appealable”, read “appealable”;

(b) at page 22,—

(i) in line 39, for “protection of children”, read “protection or children”;

(ii) in line 44, for “fulfill”, read “fulfil”;

(c) at page 40, line 29, for “clause (18)”, read “clause (17)”.

THE GAZETTE OF INDIA EXTRAORDINARY          [PART II—SEC. 1]